

Mr. S. Mishra

Mr. R. C. Das

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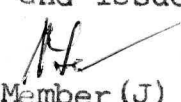
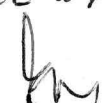
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

O.A. No. 214 /1991

Pradip Kumar Saha Applicant(s)

Versus

Union of India & others Respondent(s)

Sl. No.	Date	Orders with signature
1	26.7.91	<p>Heard. Admit. Issue notice to the respondents to show cause within ^{one month} thirty days from the date of receipt of this notice as to why this application should not be allowed. The requisites are said to have been filed. Office to check and issue.</p> <p> Member (J)</p>
2	25.3.92	<p>Concerned Superintendent of Post offices be requested to give a certificate regarding service of notice on OP Nos. 1, 3 and 4. OP Nos. 1, 3 and 4 also be requested to inform as to whether they have received notice or not. Reply is expected by 13.4.92 and this matter may come up on 4.5.92. Mr. Mohapatra, for learned counsel for the petitioner is present.</p> <p> Vice-Chairman</p>

OA. 214/91

'A'

Sl. No. of order	Date of order	Order with signature
3	24-4-92	<u>M.A. 191/92 read with O.A. 214/91</u> Mr. S. Mishra submits that he wants to withdraw the application forming subject matter of O.A. 214/91 in the presence of Mr. R.C. Kalki, learned Standing Counsel for the State. OA 214/91 is allowed to be withdrawn. Thus Misc. application is accordingly disposed of. Appearance of Mr. P. C. Mohapatra is ignored as submitted by him. Vice-Chairman Member(A)